



Government of Jammu and Kashmir
Civil Secretariat, Home Department
Jammu/Srinagar.

NOTIFICATION.

Srinagar, the 30th August, 2016

SRO 279 Whereas, on 28.07.2011, Police Station, Bijbehara, Anantnag received a reliable information to the effect that in Bijbehara town and its adjacent villages, some persons including Mohammad Yasin Dass and Shabir Ahmad Dar, affiliated with (HM) outfit have received huge Hawala money which was meant for subversive activities, rejuvenate the militant network and destabilize the peace and tranquillity; and

Whereas, in this connection, Case FIR No. 178/2011 under sections 17, 18, 20 and 40 of the Unlawful Activities (Prevention) Act, 1967 was registered at Police Station, Bijbehara and investigation initiated; and

Whereas, during the course of investigation, on the basis of statement of witnesses, the seizure memo and other evidence, the Investigating Officer has established a prima-facie case against the accused persons under section 17, 18, 20 & 40 of the Unlawful Activities (Prevention) Act, 1967 apart from other offences; and

Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently scrutinized the Case Diary file and all other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the accused persons; and

Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of the powers conferred under sub-section (1) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against below mentioned accused persons for

